

SCHEDULE II
FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF
M/S SANJAY INSECTICIDES PRIVATE LIMITED

S. No.	Particulars	Details
1.	NAME OF CORPORATE DEBTOR	SANJAY INSECTICIDES PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	06/01/1995
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED/ REGISTERED	ROC-Mumbai
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE DEBTOR	U24219MH1995PTC084426
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	GUTNO 206, VILLAGE PANSHENDRA, JALNA, MAHARASHTRA 431203
6.	DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	25 TH FEBRUARY, 2021
7.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE DEBTOR	26 TH FEBRUARY 2021 (A COPY NCLT ORDER RECEIVED ON 13 TH MARCH 2021)
8.	NAME AND REGISTRATION NUMBER OF THE INSOLVENCY PROFESSIONAL ACTING AS LIQUIDATOR	RAKESH KUMAR RELAN IBBI REG. NO. IBBI/PA-001/IP-P-02009/2020-2021/13119
9.	ADDRESS AND E-MAIL OF THE LIQUIDATOR, AS REGISTERED WITH THE BOARD	ADDRESS: B-1/701, GANGA SATELLITE, NEAR KEDARI PETROL PUMP, WANOWARIE, PUNE CITY, PUNE, MAHARASHTRA-411040 E-MAIL: rakeshkrelan@gmail.com
10.	ADDRESS AND E-MAIL TO BE USED FOR CORRESPONDANCE WITH THE LIQUIDATOR	RAKESH KUMAR RELAN C/O OSRIK RESOLUTION PRIVATE LIMITED ADDRESS: 908, D MALL, NETAJI SUBHASH PLACE, PITAM PURA, DELHI, 110034 E-MAIL: liq.sipl@gmail.com PH: 011-41754949
11.	LAST DATE FOR SUBMISSION OF CLAIMS	12 TH APRIL, 2021

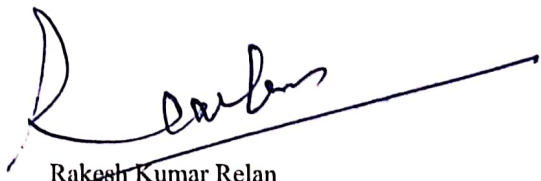
Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench, Mumbai has ordered the commencement of liquidation of the M/s **SANJAY INSECTICIDES PRIVATE LIMITED** on **26th February, 2021** under section 33 of the Code. Order received on **13th March 2021**.

The stakeholders of M/s **SANJAY INSECTICIDES PRIVATE LIMITED** are hereby called upon to submit a proof of their claims, on or before **12th April 2021**, to the liquidator at the address mentioned against item 10.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: **16-03-2021**
Place: **Maharashtra**


Rakesh Kumar Relan
Liquidator in the matter of M/s **SANJAY INSECTICIDES PRIVATE LIMITED**
IBBI Reg. No IBBI/PA-001/IP-P-02009/2020-2021/13119

Actor Gauahar Khan booked for violation of Covid-19 rules

EXPRESS NEWS SERVICE
MUMBAI, MARCH 15

THE BMC Monday booked actor Gauahar Khan of *Bigg Boss* fame for allegedly violating BMC guidelines on the Covid-19 pandemic by stepping out for a film shoot despite testing positive for Covid-19.

As per Oshiwara police, on March 11, Khan had tested positive for Covid-19 and was to have been quarantined at home. But BMC officials received complaints she was still venturing out for a film shoot.

A BMC team visited her residence on the night of March 14, and was let in after much reluctance from Khan, officials said.

The BMC then ascertained she had left home for a film shoot and approached Oshiwara police station. The BMC sent her to institutional quarantine on Monday and has begun undertaking the contact-tracing exercise.

"A FIR has been registered at Oshiwara police station under Sections 188, 269, 270 IPC, 51B of NDMA Act, 3 of Epidemic Diseases Act, on complaint of a BMC official," said S Chaitanya, DCP (Operations) and PRO for Mumbai Police.

Soon after the FIR was lodged, the BMC tweeted, "No Compromise On City's Safety! BMC has filed an FIR against a Bollywood actor for non-compliance to COVID19 guidelines on testing positive. The rules apply to all alike and we urge citizens to follow all guidelines and help the city beat the virus."

MSCERT uploads question banks, 66 lakh visit site

ALIFIYA KHAN
PUNE, MARCH 15

THE MAHARASHTRA State Council of Education, Research and Training (MSCERT) on Monday put up question banks online for students of Class X and XII, after which the website received 66 lakh visitors in one day. The question banks are for multiple subjects.

Vikas Garad, deputy director of MSCERT, said question papers in English and Marathi were being offered to students in eight subjects each for Class X and Class XII.

"The question banks for other subjects will be uploaded soon. The idea behind this move is to make students aware of the type of questions and structure," he said.

PMC BANK FRAUD CASE

ED attaches Shinde kin's assets worth Rs 35.48 cr

EXPRESS NEWS SERVICE
MUMBAI, MARCH 15

THE ENFORCEMENT Directorate (ED) has provisionally attached immovable assets worth Rs 35.48 crore belonging to the daughter and son-in-law of former Maharashtra chief minister Sushil Kumar Shinde, in connection with the Rs 4355-crore fraud at Punjab and Maharashtra Cooperative (PMC) Bank allegedly perpetrated by Rakesh Wadhawan and Sarang Wadhawan, promoters of HDIL.

The probe agency said it has provisionally attached assets of

Priti Shroff and Raj Shroff, owners of Jindal Combines Pvt. Ltd and Orlando Trading Pvt. Ltd, under the Prevention of Money Laundering Act, 2002 (PMLA).

"The attached assets are in the form of two commercial properties admeasuring approximately 10550 sq. ft area each in Kaledonia building, Andheri (East), Mumbai," said the ED in a statement. The ED case is based on an FIR registered by the Central Bureau of Investigation (CBI) against Rakesh and Sarang Wadhawan for allegedly siphoning off a Rs 200-crore loan sanctioned by Yes Bank Ltd to Mack Star Marketing Pvt. Ltd., an asso-

ciate firm of HDIL. This loan, according to the ED probe, was used for evergreening the accounts of HDIL with Yes Bank.

So far, the ED has attached properties worth Rs 366.3 crore and other assets of 63.78 crore in the PMC case.

The probe agency has found that the Wadhawans in 2014 illegally and fraudulently transferred a commercial property of Mack Star to Jindal Combines at Rs 9.39 crore even as the ready reckoner value of the property stood at Rs 15.64 crore at that time. Similarly, another property was sold to Orlando Trading at Rs 18 crore in 2016 but the trad-

ing firm paid only Rs 10 crore to Mack Star till now.

"Rakesh Wadhawan and Sarang Wadhawan cheated Mack Star Marketing by illegally selling above said properties without consent of the majority shareholder (DE Shaw Group which holds 83.36% shares) of Mack Star at very low price causing loss to the company," said the ED. PMC Bank is under regulatory restrictions after the Reserve Bank of India (RBI) found out financial irregularities in its functioning, hiding and classification of loans given to HDIL. The bank has an exposure of over Rs 6,200 crore to HDIL.



Rambo circus artistes perform in Mumbai on Monday. Express



HAFFKINE BIO-PHARMACEUTICAL CORPORATION LTD.

(Govt. of Maharashtra Undertaking)

Acharya Donde Marg, Parel, Mumbai-400 012, Maharashtra, India.
Phone No. : 022-24129920-22, 022-24150628 E-mail : md@accinehaffkine.com

VACANCY

AN UN accredited Govt. of Maharashtra Undertaking Company engaged in the manufacturing of life saving vaccines, anti-sera and pharmaceutical formulations is on a look out for the following posts on contract basis for specific period of 11 months for their Parel, Pimpri unit.

Sr.No.	Name of Post	No. of Vacancies
1.	Manager Q.A.	01
2.	Manager Accounts	01
3.	Manager Marketing	01
4.	Manager Administration	01
5.	Assistant Company Secretary	01
6.	Junior Programmer (E.D.P)	01
7.	Assistant Sales Officer	01
8.	Plant Engineer	01
9.	Manager (Q.C.Bio)	01

For detailed information such as Educational Qualifications, Age, Experience, last date of submission of application, general terms and conditions etc. is available on the "Circular" page on company's web site i.e. <https://vaccinehaffkine.com/circular>

Recruitment on above posts will be strictly on contract basis for the specified period. Candidates will have no claim for permanency.

Application should be submitted in hard copy by post/ by hand along with relevant documents within 20 days of this advertisement on following address.

The Managing Director
Haffkine Bio-Pharmaceutical Corporation Ltd.
Acharya Donde Marg,
Parel, Mumbai-400 012.

- I/c Manager (Administration)

DGIPR/2020-2021/2963





GOVERNMENT OF INDIA

MINISTRY OF AYUSH

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DIRECTOR GENERAL

CENTRAL COUNCIL FOR RESEARCH IN HOMOEOPATHY

For details log in to: <http://www.ayush.gov.in> or <http://ccrhimdia.nic.in> or refer to detailed advertisement published in the Employment News issue dated **13th March, 2021**. Applications should reach the undersigned within two months from the date of publication of the advertisement in the Employment News.

Dr. S. R. Chinta, Dy. Adviser (H)
Ministry of AYUSH



The victim, a Mumbai resident, was allegedly raped by an acquaintance when she was alone at her house.

Government Pleader Purnima H Kantharia submitted the J J Hospital medical board's report, which examined the victim. The report, based on the opinion of four doctors, was unanimous in its conclusion that it would be better for the victim to continue the pregnancy to term.

After examining the report, the court held that it was inclining towards the experts' advice and therefore, it cannot permit

the pregnancy's termination. The bench also said it should be informed about the progress of the pregnancy and the victim's condition after two weeks.

Advocate Cusher requested the court to record that the DNA sample of the child be preserved to ascertain the role of the accused conclusively and the same could be used during the trial in case the victim suffers from any fatal consequence during delivery.

The court said it would decide on the request during the next hearing and adjourned the plea.

SCHEDULE II

FORM B

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF

M/s. SANJAY INSECTICIDES PRIVATE LIMITED

PARTICULARS	
1. NAME OF CORPORATE DEBTOR	M/s. SANJAY INSECTICIDES PRIVATE LIMITED
2. Date of Incorporation of Corporate Debtor	06/01/1995
3. Authority under which Corporate Debtor is Incorporated/Registered	ROC-Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U24219MH1995PTC084426
5. Address of the registered office & principal office (if any) of Corporate Debtor	Gutno 206, Village Panshendra, Jalna, Maharashtra-431203
6. Date of closure of Insolvency Resolution Process	25th February, 2021
7. Liquidation commencement date of Corporate Debtor	26th February 2021 (a copy NCLT order received on 13th March, 2021)
8. Name & Registration Number of Insolvency Professional acting as Liquidator	RAKESH KUMAR RELAN IBBI Regn. No: IBBI/IPA-001/IP-P-02009/2020-2021/13119
9. Address and Email of the liquidator as registered with the Board	ADDRESS: B-1/701, Ganga Satellite, Near Kedari Petrol Pump, Wanowarie, Pune City, Pune, Maharashtra-411040 E-mail: rakeshkrelan@gmail.com
10. Address and e-mail to be used for correspondence with the liquidator	Rakesh Kumar Relan C/o Osrik Resolution Private Limited Address: 908, D Mall, Netaji Subhash Place, Pitam Pura, Delhi, 110034 E-mail: liq.sipl@gmail.com Ph: 011-41754949
11. Last date for submission of Claims	12th April, 2021

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench, Mumbai has ordered the commencement of liquidation of the **M/s. SANJAY INSECTICIDES PRIVATE LIMITED** on **26th February, 2021** under section 33 of the Code. Order received on 13th March 2021.

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Rakesh Kumar Relan
Date : 16.03.2021 Liquidator in the matter of M/s. Sanjay Insecticides Private Limited
Place : Maharashtra IBBI Regn. No: IBBI/IPA-001/IP-P-02009/2020-2021/13119

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